BENCH-II

NATIONAL COMPANY LAW TRIBUNAL **KOLKATA BENCH KOLKATA**

T.P No. 112/KB/2017 (C.P.No.975/2016)

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24th July, 2017, 10.30 A.M

Name of the Company		Navya Minerals Pvt Ltd & Ors.		
	Under Section	391(2) 394		
SI. No.	Representativ	tion of Authorized ve (IN CAPITAL TERS)	Appearing on behalf of	Signature with date
1.	SKTero	M	1	A. li

2. Nokung Beslia

Petitioners milling bened 24.07.17

<u>24_07_2017- T.P.No.112/KB/2017 (C.P.No.975/2016) – Navya Minerals Pvt. Ltd.</u> <u>& Ors.</u>

ORDER

Ld. Lawyers on behalf of the petitioner(s) are present.

As per last order dated 03.7.2017 the petitioner has made a paper publication and filed an affidavit. He submitted that company has given reply to the queries sought by the Additional Director directly. But no representatives of the Regional Director is present nor they have filed any affidavit with regard to objection towards amalgamation scheme.

Perused the record. Petitioner is directed to take steps upon the ROC to ensure their appearance by issuance of notice to the Regional Director.

Fixed on 29.08.2017.

MANORAMA KUMARI MEMBER(J)